

ISI ACTIVITIES

2648. SHRI RAMASHRAY PRASAD SINGH :
SHRI GEORGE FERNANDES :
SHRI JAGAT VIR SINGH DRONA :
SHRI GURUDAS KAMAT :
SHRI SHRAVAN KUMAR PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether ISI of Pakistan is engaged in regrouping various militant outfits as reported in the 'Times of India' dated June 9, 1993:

(b) if so, the reaction of the Government thereto:

(c) whether several other foreign agencies are also engaged in spreading terrorism in India:

(d) if so, the details thereof: and

(e) the measures being taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) and (b) Government is aware of the sinister designs of ISI of Pakistan to destabilise India by sponsoring terrorism. As a part of these efforts, they are also trying to regroup the various outfits. Government is alive to the situation and are taking all necessary steps in this regard which include gearing up of intelligence machinery, coordinated action by Central and State agencies, strengthening the deployment of para-military forces, intensified patrolling, as well as construction of border fencing and flood-lighting in vulnerable stretches of Indo-Pak border.

(c) No, Sir.

(d) and (e) Do not arise.

CAPITATION FEE IN PRIVATE MEDICAL COLLEGES

2649. SHRIMATI GEETA MUKHERJEE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Supreme Court in a judgement has directed to abolish capitation fee and formulate guidelines to regulate admission

and tuition fees, to recognised affiliated private professional institutions:

(b) if so, whether the guidelines have been formulated:

(c) if so, the details thereof: and

(d) the steps taken to implement the guidelines in the private medical colleges in the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) Yes, Sir.

(b) to (d) According to the decision of the Supreme Court of India, each State Government has to work out its own procedure for regulating admissions as well as the fee structure in accordance with the scheme given by the Supreme Court. Clarificatory petitions have also been moved by various parties before the Supreme Court. The Central Government would formulate appropriate guidelines in this regard in due course.

[Translation]

RIOT-HIT CHILDREN

2650. SHRI HARIKEWAL PRASAD :
SHRI RAM LAKHAN SINGH YADAV :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the children orphaned during the riots in several States in January, 1993 have since been identified:

(b) if so, the details thereof:

(c) the number out of them who have been given assistance, State-wise: and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) (a) to (d) According to the information made available by the National Foundation for Communal Harmony 59 children affected by communal riots in Bombay during the month of January, 1993 have been identified and assisted so far. Further proposals relating to 39 children in Bombay and 32 children in

Gujarat affected by communal riots during January, 1993 have been received by the National Foundation and are at different stages of processing.

[English]

MEDICAL COLLEGES

2651. SHRI CHETAN P.S. CHAUHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of Government and Private Medical Colleges functioning in Uttar Pradesh;

(b) whether the Union Government have received any proposal from the State Government/Private institutions to set up more medical colleges in the State;

(c) if so, the details thereof; and

(d) the action taken thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) Seven Government and two University medical colleges are functioning in Uttar Pradesh. There is no private medical college in that State.

(b) to (d) No application has been received in the form of a scheme referred to in the Indian Medical Council Amendment Act, 1993. The form of the scheme is under finalisation and all applications will have to be preferred accordingly once the scheme is notified.

SARKARIA COMMISSION REPORT

2652. SHRI MANORANJAN BHAKTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Sub-Committee of the Inter-State Council has examined all the recommendations of the Sarkaria Commission Report;

(b) if so, whether the suggestions and recommendations of the Sub-Committee have been taken up in the full meeting of the Inter-State Council;

(c) if so, the outcome thereof;

(d) if all the recommendations have been examined by the Sub-Committee, the reasons for the delay and the number of recommendations examined so far; and

(e) the time by which the remaining recommendations are likely to be examined?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b) No, Sir.

(c) Does not arise.

(d) and (e) So far, six meetings of the Sub-Committee have been held, in the course of which 191 recommendations out of a Total number of 247 recommendations have been examined. It is difficult to indicate a definite time frame within which examination of all the recommendations of Sarkaria Commission will be completed.

SEPARATE BURNS WARD

2653. SHRI MADAN LAL KHURANA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is demand for the construction of a separate building for Burns Ward in Safdarjung Hospital, Delhi;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) There is no such proposal.

(b) and (c) Do not arise.

FOREIGN ORGANISATIONS

2654. SHRI SYED SHAHABUDDIN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of foreign political organisations having branches in the country and foreign terrorist organisations operating in India;